

IN THE HIGH COURT OF ORISSA AT CUTTACK

SUO MOTU W.P. (C) No.34766 of 2020

In Re: Removal of Unauthorized Religious Structures on Public Land ***Petitioner***

-versus-

Chief Secretary, State of Odisha ***Opposite Party***
Mr. P.K. Muduli, Additional Government Advocate

**CORAM:
THE CHIEF JUSTICE
JUSTICE A. K. MOHAPATRA**

**ORDER
08.12.2021**

Order No.

05. 1. Additional Affidavit on behalf of Chief Secretary, Odisha has been filed on 4th December, 2021. Para 4.B of the said affidavit reads thus:

“4.B That, it is submitted that out of the total unauthorized construction of 18460, 1843 nos. of religious structures have been removed, 561 nos. of religious structures have been relocated and 10717 nos. of religious structures have been regularized.

Relevant to mention here that from the date of passing the last order on 03.08.2021 till 18.11.2021, actions have been taken in respect of additional 94 religious structures.

In respect of 13,117 (1843 + 561 + 10717) religious structures, actions have already been taken and in respect of the balance 5339 (18460 – 13117) religious structures, process is going on.

A summary statement in a tabular form with regard to the action taken in respect of 13,117 religious structures of 30 districts is filed herewith and annexed as **Annexure-A.**”

2. The Opposite Party shall file a further updated affidavit in the matter by the next date.

3. List on 11th April, 2022.

(Dr. S. Muralidhar)
Chief Justice

(A. K. Mohapatra)
Judge

U.K.Sahoo

